

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**APPEAL NO. 212 OF 2016 &
IA NOs. 459 & 460 of 2016**

Dated: 24th August, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:

Maruti Clean Coal & Power Ltd.

...Appellant(s)

Vs.

Power Grid Corporation of India Ltd. & Anr.

...Respondent(s)

Counsel for the Appellant(s) : Mr. Sumit Goel

Counsel for the Respondent(s) : Mr. Sitesh Mukherjee
Mr. Gautam Chawla
Mr. Deep Rao a/w
Mr. Amit Bhargava (Rep.)

ORDER

MENTIONED IN THE COURT

**IA NO. 459 of 2016
(Appl. for stay)**

This Application is coming up for hearing on 31.08.2016.

In this Application, the appellant has prayed as follows:

“(c) restrain the respondent and its officers/employees/agents from taking any coercive steps against the applicant to recover the amounts demanded from the applicant under PoC bill NO. 91101794 dated 18.03.2016, PoC Bill No. 91101895 dated

***05.04.2016 and PoC Bill No. 91102003 dated 10.05.2016 and PoC
Bill No. 91102026 dated 03.06.2016”***

Mr. Sitesh Mukherjee, learned counsel for Respondent No.1 states that Respondent No.1 has already sent a letter to the bank for invocation of Letter of Credit.

Since we are going to hear this application on 31.08.2016, we direct that Respondent No.1 shall write to the bank without prejudice to the rights and contentions of Respondent No.1 that till 31.08.2016 the bank should not act on Respondent No.1's letter for invoking Letter of Credit.

List this Application for hearing as fixed earlier, i.e, on 31.08.2016. Registry to issue dasti of the order to the learned counsel.

**(I.J. Kapoor)
Technical Member**

ts/dk

**(Justice Ranjana P. Desai)
Chairperson**